

15.35 hrs.

*[English]***The Chilli Growers (Benefit) Bill***

SHRI R. SAMBASHIVA RAO (GUNTUR): I beg to move for leave to introduce a Bill to provide for the protection and welfare of chilli growers.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the protection and welfare of chilli growers."

The motion was adopted.

SHRI R. SAMBASIVA RAO: I introduce the Bill.

15.35 1/2 hrs.

*[English]***The Tobacco Growers (Benefit) Bill***

SHRI R. SAMBASIVA RAO (GUNTUR): I beg to move for leave to introduce a Bill to provide for the protection and welfare of tobacco growers.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the protection and welfare of tobacco growers."

The motion was adopted.

SHRI R. SAMBASIVA RAO: I introduce the Bill.

15.36 hrs.

*[English]***The Government of Union Territory of Lakshadweep Bill***

SHRI BASU DEB ACHARIA (BANKURA): I beg to move for leave to introduce a Bill to provide for the creation of a Legislative Assembly for the Union Territory of Lakshadweep and for matters connected therewith or incidental thereto.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the creation of a Legislative Assembly for the Union Territory of Lakshadweep and for matters connected therewith or incidental thereto."

The motion was adopted.

SHRI BASU DEB ACHARIA: I introduce the Bill.

15.36 1/2 hrs.

*[English]***The State of Uttarakhand Bill***

SHRI JAI PRAKASH AGARWAL (CHANDNI CHOWK-DELHI): I beg to move for leave to introduce a Bill to provide for the establishment of the State of Uttarkhand by reorganisation of the existing State of Uttar Pradesh.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide the establishment of the State of Uttarakhand by reorganisation of the existing State of Uttar Pradesh."

The motion was adopted.

SHRI JAI PRAKASH AGARWAL: I introduce** the Bill.

15.37 hrs.

*[English]***State of Vidarbha Bill***

SHRI BANWARI LAL PUROHIT (NAGPUR): I beg to move for leave to introduce a Bill to provide for the formation of the State of Vidarbha by reorganisation of the existing State of Maharashtra and for matters connected therewith.

MR. DEPUTY-SPEAKER: Motion moved:

"The leave be granted to introduce a Bill to provide for the formation of the State of Vidarbha by reorganisation of the existing State of Maharashtra and for matters connected therewith."

[Translation]

SHRI ANANT GUDHE (AMRAVATI): I rise to oppose this Bill under rule 72 ...*(Interruptions)*

AN HON'BLE MEMBER: We shall see when the Bill will be discussed.

MR. DEPUTY SPEAKER: On what grounds you are opposing this Bill at the state of introduction.

(Interruptions)

SHRI BANWARI LAL PUROHIT: Mr. Deputy Speaker, Sir, the business of the House is transacted according to rules and this private member's Constitution Amendment Bill for creation of Vidharbha State comes under the rule-68 which reads as follows:

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**Introduced with the recommendation of the President.

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[English]

"The order of the President granting withholding the sanction or recommendation to the introduction or consideration of a Bill shall be communicated to the Secretary-General by the Minister concerned in writing."

[Translation]

The copy is with me and secondly the rule 348 will come along with it.

[English]

Rule 348 says:

"Every sanction or recommendation by the President shall be communicated to the Secretary-General by a Minister in the following terms:-

"The President having been informed of the subject matter of the proposed Bill, motion, demand for grant or amendment accords his previous sanction to the introduction of the Bill...." ...*(Interruptions)*

SHRI DATTA MEGHE (RAMTEK): He has brought the permission from the President and he has approved it audit also contains a notice.

MR. DEPUTY SPEAKER: He has told it.

SHRI BANWARI LAL PUROHIT: This notice has been sent as per the laid down rules and the President's permission has also reached. ...*(Interruptions)*

[English]

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the formation of the State of Vidarbha by reorganisation of the existing State of Maharashtra and for matters connected therewith."

The motion was adopted.

SHRI BANWARI LAL PUROHIT: I introduce* the Bill.

[Translation]

SHRI BACHI SINGH RAWAT 'BACHADA' (ALMORA): Mr. Deputy Speaker, Sir, I had submitted a representation to Hon. Speaker regarding this Bill as it is a very sensitive issue and the U.F. Government and its coalition partners have time and again declared for the creation of a separate State of Uttaranchal but no concrete action has been taken in this direction, therefore, we have brought it through Private Member's business and it should be taken up for discussion suspending all other business and it could also be taken up as an exception.

MR. DEPUTY SPEAKER: O.K. You have made your point.

*Introduced with the recommendation of the President.

15.40 1/2 hrs.

State of Uttaranchal Bill*

[Translation]

SHRI BACHI SINGH RAWAT 'BACHADA' (ALMORA): I beg to move for leave to introduce a Bill to provide for the establishment of the State of Uttaranchal by reorganisation of the existing state of Uttar Pradesh and for matters connected there with.

[English]

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the establishment of the State of Uttaranchal by reorganisation of the existing State of Uttar Pradesh and for matters connected therewith."

The motion was adopted.

[Translation]

SHRI BACHI SINGH RAWAT 'BACHADA': Mr. Deputy Speaker sir, I introduce the Bill.**

15.41 hrs.

State of Vananchal Bill*

[Translation]

SHRI R.L.P. VERMA (KODARMA): Mr. Deputy Speaker Sir, I beg to move for leave to introduce a Bill to provide for the establishment of the state of Vanachal by reorganisation of existing state of Bihar and for matters connected therewith.

[English]

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the establishment of the State of Vanachal by reorganisation of the existing State of Bihar and for matters connected therewith."

The motion was adopted.

[Translation]

SHRI R.L.P. VERMA: Mr. Deputy Speaker, Sir, I introduce the Bill.

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**Introduced with the recommendations of the President.